GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO.634

TO BE ANSWERED ON 20th November, 2019

TRANSFER AND MUTATION OF LEASED PROPERTY

634. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the number of cases of sanction for transfer and mutation of Old Grant Bungalows in cantonments pending with the Ministry as on date;
- (b) the time since when each of the above cases pertaining to Old Grant Bungalows are pending for sanction;
- (c) the number of cases of sanction for transfer and mutation of Leased properties in Cantonments pending with the Ministry as on date; and
- (d) the time since when each of the above cases pertaining to Leased properties are pending for sanction and the action taken by the Government in this regard?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

रक्षा राज्य मंत्री

(श्री श्रीपाद नाईक)

(a) & (b): There are 368 numbers of such cases with Ministry of Defence/Directorate General Defence Estates/Defence Estates Offices/Cantonment Boards which are pending due to unauthorized constructions, illegal occupation, change of purpose etc.

(c) & (d): There are 722 numbers of such cases with Ministry of Defence/Directorate General Defence Estates/Defence Estates Offices/Cantonment Boards which are pending due to various issues like ownership dispute, violation of various lease conditions, sub-division of Land etc.

To address the various issues leading to pendency of transfer/mutation, renewal/extension of leases, the Ministry has issued an interim policy dated 31.12.2018 which has been extended upto 31.12.2019. Principal Directors, Defence Estates of the Commands and concerned Defence Estates Offices and Chief Executive Officers of Cantonment Boards are regularly monitoring for extension/renewal of leases.
